

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 121(ND)2016
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016**

NAME OF THE COMPANY: M/s. SRS Ltd.

SECTION OF THE COMPANIES ACT: 74 (2)

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rajkumar Wadhvani	Depositor		Rc
2.	ANSHUMAN PRASAD	DEPOSITOR		Anshu
3.	BHAMA PRASAD	DEPOSITOR		
4.	VARUN TEWARI	DEPOSITOR		Varun
5.	AMIT KAPOOR	Depositor		Amit
6.	SHASHI KAPOOR	- do -		Shashi Kapoor
7.	Baljit K. pr + Poo Kp	- do -		Baljit
8.	Sudhar Kapoor	Depositor		Sudhar
9.	Sumita Kp	Depositor		Sumita
10.	K.K. PRASAD	Depositor		K.K. Prasad
11.	Satish kumar Minocha	Depositor		Satish Minocha
12.	Ravinder Sehgal	Depositor		Ravinder
13.	SHAMA MAJHI	Depositor		Shama
14.	Suresh Ahuja	Depositor		Suresh Ahuja
15.	Mr. Saurabh Kaleja	Petitioner		Saurabh
	Ms. Aishwarya			Aishwarya
16.	KIRAN Mishra	Depositor		Kiran
	Ahuja			

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Kaushalya Khilnani SR. citizen

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Meena Mehta —

Vasudha Kapur dr. citizen

Gulshan Kumar Sr. citizen

Ruchika Kapoor

Dr. Anand Chandra Mittal dr. citizen

Shula J. Singh

Indira Singh

RAJIV BHATIA Deflector

RASHMA BHATIA —

AMITA BARDHAN —


ORDER

A fresh proposal has been given which also requires further modification. It has been suggested by the Id. Counsel for the petitioner that all deposits which have already matured and are outstanding upto September 2016, steps shall be taken to liquidate them within the period of one year. With respect to FDs which are yet to mature the proposal of liquidating the same up to Rs.50,000/- on time is accepted provisionally.

2. The petitioner is being asked to rework the schedule with respect to FDs over Rs.50,000 in a phased manner of liquidating it proportionately across all depositors.

3. The petitioner submits that they are going to make separate provisions for all hardship/Senior citizens over 80 years every quarter. All applications which are received by them, copy of which be given to the Bench Officer, shall be reviewed every quarter and the amount shall be disbursed after due approval of the Bench.

4. To come up on 17.10.2016.


(Ina Malhotra)
Member Judicial